

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2370/2000

Thursday, this the 4th day of January, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

1. Dr. Sunil Kakkar,  
S/o Sh. I.R. Kakkar,  
R/o A-308, Meera Bagh,  
New Delhi:110 087 ..... Applicant  
(By Advocate : Shri G.D. Gupta )

VERSUS

1. Union of India  
Through its Secretary,  
Department of Health,  
Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi

2. The Medical Superintendent,  
Safdarjang Hospital  
New Delhi ..... Respondents  
(By Advocate : V.S.R. Krishna )

O R D E R (ORAL)

Heard the learned counsel on either side.

2. The learned counsel appearing for the respondents has placed before me a copy of the Order dated 22.12.2000 passed by the Respondents cancelling the transfer of the applicant. The learned counsel for the applicant contends that since the aforesaid order takes effect from 22nd December, 2000, there could be some doubt about the payment of salary etc. of the applicant for the intervening period. The matter, therefore, needs to be clarified. Accordingly, while the OA is treated as disposed of ~~as~~ having ~~been~~ become infructuous, the respondents are directed to grant all consequential benefits including salary to the applicant in accordance with the rules. It is clarified that the dues are required to be paid to the

2

(2)

applicant within a period of two months from the date of receipt of a copy of this order.

3. The OA is accordingly disposed of in the aforesated terms without any order as to costs.

S. A. T. RIZVI

(S.A.T. RIZVI)  
MEMBER (A)

(pkr)